

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Contempt Case (AT) No. 06 of 2019**  
**IN**  
**Company Appeal (AT) No. 64 of 2019**

**IN THE MATTER OF:**

**Bijay Kumar Jaiswal & Ors.**

**...Appellants**

**Versus**

**Shree Valley Realtors Pvt. Ltd. & Ors.**

**...Respondents**

**Present: For Appellant : None**

**O R D E R**

**19.08.2019** On 8<sup>th</sup> July, 2019, when the matter was taken up, nobody appeared on behalf of the Appellant and the following order was recorded :

*“Nobody appears on behalf of the Appellants.*

*Learned counsel appearing on behalf of the Respondents submits that Company Appeal (AT) No. 64 of 2019 has been dismissed on merit. To give another opportunity to the counsel for the Applicant, we adjourn the matter.*

*Post the case ‘for orders’ on 19<sup>th</sup> August, 2019.”*

Today also nobody appears on behalf of the Appellant. In view of the stand taken by the Respondent, we are not inclined to initiate contempt proceedings. The ‘Contempt Case’ is dismissed.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)